

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

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Date of Decision: 05.2.2002

OA 340/99

1. All India Posts & Telegraphs and other Central Govt. Pensioners Welfare Association Jodhpur through its Secretary Shri K.L.Dave, retired Asstt. Postmaster General, Rajasthan Circle, Jaipur, r/o Daspan House Loco Road, Jodhpur.
2. Shri Bhagwan Singh Choudhary, C-4 Masuria UIT Colony, Jodhpur.

... Applicants

V/s

1. Union of India through Secretary, Ministry of Communications, Department of Posts, New Delhi.
2. Secretary, Min. of Health & Family Welfare, Deptt. of Health, Nirman Bhawan, New Delhi.
3. Secretary, Min. of Personnel, Public Grievances & Pensions, Deptt. of Pension & Pensioners' Welfare, Loknayak Bhawan, New Delhi.
4. Dy. Director General (Medical), Dptt. of Posts, Dak Bhawan, Sansad Marg, New Delhi.
5. Chief Postmaster General, Rajasthan Circle, Jaipur.
6. Postmaster General, Rajasthan Western Region, Jodhpur.
7. Postmaster General, Rajasthan Southern Region, Ajmer.

... Respondents...

CORAM:

HON'BLE MR. JUSTICE O.P.GARG, VICE CHAIRMAN
HON'BLE MR. A.P.NAGRATH, ADMINISTRATIVE MEMBER

For the Applicants ... Mr. Kamal Dave

For the Respondents ... Mr. Vinit Mathur

ORDER

PER HON'BLE MR. JUSTICE O.P.GARG, VICE CHAIRMAN

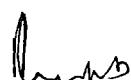
This OA in a representative capacity has been filed by the All India Posts & Telegraphs and other Central Government Pensioners' Welfare Association, represented by its Secretary Shri K.L.Dave, applicant No.1, and as well as Shri Bhagwan Singh Choudhary, applicant No.2. The applicants

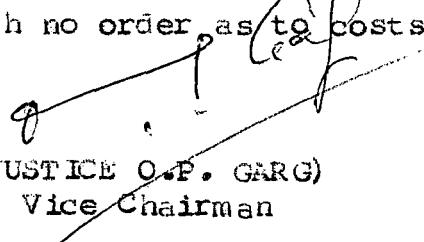
are claiming the facility of payment of Rs. 100/- per month in view of the fact that practically there were no dispensing facilities available in the local municipal limits of the City of Jodhpur.

2. We have heard Shri K.L. Dave, applicant No. 1 in person, assisted by Mr. Kamal Dave, Advocate Learned counsel for the applicants as well as Mr. Vinit Mathur, learned counsel for the contesting respondents.

3. It is an admitted fact that earlier a dispensary was located at Bhagat-Ki-Pothi, which perhaps was inconvenient for the pensioners on account of distance factor. In order to obviate the inconvenience caused to the pensioners, the dispensary has now been shifted to the Railway Road, which is now easily accessible to the pensioners. Since the facility of dispensary has been made available to the pensioners within the municipal limits, they are not entitled to the payment of Rs. 100/- per month, as claimed by them in this OA.

4. The OA turns out to be completely meritless. It is accordingly dismissed with no order as to costs.


(A.P. NAGRATH)
Adm. Member


(JUSTICE O.P. GARG)
Vice Chairman